

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.286/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law *inter-alia* seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan; and consequently, restrain the Respondent No. 2 from taking coercive action against the Petitioner till such time.
- Petitioner : Azure Power Maple Private Limited (APMPL)
- Respondents : Northern Regional Load Despatch Centre (NRLDC) and 2 Ors.
- Date of Hearing : **13.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Parties Present : Shri Aniket Prasoon, Advocate, APMPL
Ms. Priya Dhankhar, Advocate, APMPL
Shri Aman Sheikh, Advocate, APMPL
Shri Paritosh Bisen, Advocate, APMPL
Shri M. G. Ramachandran, Sr. Advocate, CTUIL
Shri Shubham Arya, Advocate, CTUIL
Ms. Anumeha Smiti, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Lashit Sharma, CTUIL
Shri Rahul Shukla, GCIL
Shri Prabhankar Porwal, GCIL
Shri Sunil Kanujiya, NRLDC
Shri Prashant Garg, NRLDC
Shri Alok Mishra, NRLDC
Shri Asif, NRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 25.10.2023, CTUIL has filed its reply on the maintainability of the Petition and the Petitioner has also filed its rejoinder thereof. Learned counsel submitted that despite having challenged the maintainability of the Petition on multiple occasions, CTUIL has failed to challenge the order(s) passed by the Commission in the matter before the APTEL

and in fact has proceeded to act upon the directions issued by order dated 10.10.2023 by participating in the meeting held on 13.10.2023 under the Chairmanship of Chairperson, CEA. Learned counsel submitted that the above shows CTUIL's casual and lackadaisical approach in raising the objection of maintainability. Learned counsel further submitted that during the hearing of the matter on 9.10.2023, CEA had also raised an objection on maintainability. However, CEA has, as such, not filed any affidavit raising such objection, and by complying with the direction of the Commission by the order dated 10.10.2023 and convening the Meeting dated 13.10.2023, CEA appears to have acquiesced to the maintainability of the present Petition. Learned counsel added that since as on date, no notice of disconnection of the Petitioner's Project has been issued, as such, there is no urgency in the matter, and accordingly, the Commission may take up the matter for a detailed hearing at the convenience.

2. Learned senior counsel for the Respondent, CTUIL submitted that CTUIL has been raising the objection on the maintainability of the Petition from the very beginning and has not withdrawn the said objection. Learned senior counsel also suggested that the Commission may, therefore, first take up the matter for hearing on maintainability at their convenience.

3. Considering the submissions of the learned senior counsel and learned counsel for the parties, the Commission directed Respondent, Grid India to file the following information on an affidavit within three weeks:

(a) Grid India, vide its reply dated 10.11.2023 has submitted a list of the 13 generators where reactive power support is partially/fully through static devices where the "present shortfall" has been indicated as "zero". Whether these generators are complying with the provisions of the CEA (Technical Standard for Grid Connectivity) Regulations, 2007, as amended from time to time?

(b) Action plan to make RE developers comply with the provisions of the CEA (Technical Standard for Grid Connectivity) Regulations, 2007 and its amendments.

(c) A certified copy of the Working Group Report, 2022 relating to compliance with the provisions of the Central Electricity Authority (Technical Standards for Connectivity to the Grid), Regulations, 2007, as amended from time to time.

(d) Grid India, in its submissions, has mentioned the quantum of reactive power support required at 40°C & 50°C. Clarify the specific temperature and quantum of dynamic reactive support required from each RE plant commissioned after 2013, required as per CEA regulations.

4. The matter shall be listed for the hearing on maintainability followed by merits, on **8.3.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**